BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 509/2025

In the matter of: -

Amit Gupta Applicant

Versus

NOIDA Authority & Ors. Respondents

Index

Sr. No.	Particulars	Page no.
1.	**Reply** on behalf of, Central Pollution Control Board, (CPCB) respondent no. 4 in compliance to Hon'ble NGT order dated 10.10.2025 Original Application No. 509/2025.	
2.	**Annexure – R4-1** A copy of Hon'ble NGT order dated 10.10.2025 in O.A No. 509/2025.	
3.	**Annexure- R4-I** A copy of Public Grievance No. MOEAF/E/2024/0002181 dated 31.08.2024.	
4.	**Annexure- R4-II** A copy of Public Grievance No MOEAF/E/2024/0002643 dated 21.10.2024.	
5.	**Annexure- R4-III** A copy of Public Grievance No MOEAF/E/2024/0002994 dated 20.11.2024	
6.	**Annexure- R4-IV** A copy of Public Grievance No MOEAF/E/2024/0003004 dated 21.11.2024	
7.	**Annexure- R4-V** A copy of Public Grievance No MOEAF/E/2025/0000632 dated 22.02.2025	
8.	**Annexure- R4-VI** A copy of Public Grievance No MOEAF/E/2025/0002605 dated 19.07.2025	
9.	**Annexure- R4-VII** A copy of Public Grievance No MOEAF/E/2025/0003541 dated 19.09.2025	
10.	**Annexure- R4-VIII** A copy of Public Grievance No MOEAF/E/2025/0003670 dated 27.09.2025.	
11.	**Annexure- R4-IX** A copy of Public Grievance No A copy of Public Grievance No MOEAF/E/2025/0003878 dated 11.10.2025.	
12.	**Annexure- R4-X** A copy of Public Grievance No A copy of Public Grievance No MOEAF/E/2025/0003954 dated 16.10.2025.	
13.	**Annexure- R4-XI** A copy of letter dated 10.09.2024 issued by CPCB to	

	UPPCB.	
14.	**Annexure- R4-XII** A copy of letter dated 25.10.2024 issued by CPCB to UPPCB.	
15.	**Annexure- R4-XIII** A copy of letter dated 26.11.2024 issued by CPCB to UPPCB.	
16.	**Annexure- R4-XIV** A copy of letter dated 10.12.2024 issued by CPCB to UPPCB.	
17.	**Annexure- R4-XV** A copy of letter dated 07.03.2025 issued by CPCB to UPPCB.	
18.	**Annexure- R4-XVI** A copy of letter dated 25.07.2025 issued by CPCB to UPPCB.	
19.	**Annexure- R4-XVII** A copy of letter dated 01.10.2025 issued by CPCB to UPPCB.	
20.	**Annexure- R4-XVIII** A copy of letter dated 09.10.2025 issued by CPCB to UPPCB.	
21.	**Annexure- R4-XIX** A copy of letter dated 21.10.2025 issued by CPCB to NOIDA Authority.	
22.	**Annexure- R4-XX** A copy of letter dated 30.10.2025 issued by CPCB to NOIDA Authority.	
23.	**Annexure- R4-XXI** A copy of Public Grievance vide Appeal No. MOEAF/E/A/25/0000328 dated 03.11.2025.	
24.	**Annexure- R4-XXII** A copy of letter dated 17.11.2025 issued by CPCB to NOIDA Authority.	
25.	**Annexure- R4-XXIII** A copy of RTI application vide RTI Application No. CPCBD/R/E/25/01239 dated 26.10.2025.	
26.	**Annexure- R4-XXIV** A copy of reply of RTI application vide letter dated 24.11.2025.	
27.	**Annexure- R4-XXV** A copy of letter dated 21.11.2025 issued by CPCB to UPPCB.	

(Filed by Adv. Suman Arora)
On behalf of Central Pollution Control Board

Place: Delhi
Dated:23.12.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 509/2025

In the matter of: -

Amit Gupta — Applicant

Versus

NOIDA Authority & Ors. — Respondents

REPLY ON BEHALF OF RESPONDENT NO. 4, CENTRAL POLLUTION CONTROL BOARD (CPCB)

Most respectfully showeth:

1. That, Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as "NGT") vide order dated 10.10.2025 passed in the instant Original Application (hereinafter referred to as "OA") No. 509/2025 titled Amit Gupta Versus NOIDA Authority & Ors. has sought the reply of Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter. Thereby, the reply is made in succeeding paragraphs. A copy of the Order dated 10.10.2025 is annexed as **ANNEXURE R4-1.**

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

2. That, the issues raised in the matter are about non-compliance of environmental norms by Noida Authority allegedly while doing various works relating to laying of water pipelines, STP pipelines and electrical cable lying, pipe repair, optical fibre work, gas line work and various other construction activities across Noida and the alleged effects of these alleged non-compliances.

Preliminary Submissions:

3. That, at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against Answering Respondent CPCB in the referred

OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save and except any averment which has been expressly admitted hereinafter.

4. That, CPCB is constituted under The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.

5. That, the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) in every State/Union Territory have been constituted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and are responsible for implementation of the provisions of both the Acts in territories falling in their respective State/Union Territory.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

6. That, in the context of requirement of Environmental Clearance (hereinafter referred to as "EC"), it is submitted that, the Clause 2 of the Environmental Impact Assessment Notification, 2006 (hereinafter referred to as EIA Notification, 2006) provides for the requirements of prior EC. As per the above mentioned clause, the projects or activities which are falling under the category 'A' of the Schedule of the EIA Notification, 2006; the Project Proponent shall obtain the EC from the Ministry of Environment, Forest and Climate Change (hereinafter referred to as 'MoEF&CC') and the projects which are falling under the 'B' category of the Schedule of the EIA Notification, 2006; the Project Proponent shall obtain EC from the State Environment Impact Assessment Authority (hereinafter referred to as 'SEIAA') before

commencement of any construction work, or before start of land preparation, or before start of any expansion and modernization, as stipulated therein.

7. That, in the context of consent required to be obtained by the projects and various units/components of the project, it is humbly submitted that, SPCBs/PCCs are the concerned authorities to grant Consent (Consent to Establish/Consent to Operate) under the Water Act, 1974 and the Air Act, 1981 in their respective jurisdiction of State/Union Territory and to ensure the compliance of conditions of consent and prescribed environmental standards.

8. That, in the context of issues related to arising of dust from construction and demolition activities, it is humbly submitted that, such projects are required to follow the Construction and Demolition Waste Management Rules, 2016 (Available at: https://cpcb.nic.in/displaypdf.phpid=d2FzdGUvQyZEX3J1bGVzXzIwMTYucGRm) notified by Ministry of Environment, Forest & Climate Change on 29th March, 2016.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

As per Rule 4(1) of the C& D W M Rules, 2016, every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules.

As per Rule 4(4) of the C& D W M Rules, 2016, every waste generator shall keep the construction and demolition waste within the premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains.

As per Rule 6(1) of the C& D W M Rules, 2016, the local authority shall issue detailed directions with regard to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules and the local authority shall seek detailed plan or undertaking as applicable, from generator of construction and demolition waste;

As per Rule 8(1) of the C& D W M Rules,2016 state Pollution Control Board or Pollution Control Committee shall monitor the implementation of these rules by the concerned local bodies and the competent authorities

9. That, in addition to above, the Central Pollution Control Board (CPCB), in exercise of its mandate under Rule 10(1)(a) of the C& D W M Rules,2016 Rules, has prepared and issued the guidelines titled "Environmental Management of Construction and Demolition Wastes" in March, 2017, laying down detailed procedures and measures for environmentally sound management of construction and demolition waste, including prevention and control of dust emissions. The said guidelines are available on the official website of CPCB at the following link: https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvNTUyXzE1MTEyNjQwMTVfbWVkaWFwaG90bzQ2OTAucGRm.

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

That, further, with a view to strengthening measures for prevention and control of dust pollution arising from handling of construction material and construction and demolition waste, CPCB has also prepared and issued the "Guidelines on Dust Mitigation Measures in Handling Construction Material and Construction & Demolition Wastes" in November, 2017. These guidelines provide specific dust suppression and mitigation measures to be adopted during construction, demolition, handling, storage and transportation activities and are also available on the website of CPCB. Copy of these guidelines is available at:

https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTYxXzE1MTE5MzMzNzJfbWVkaWFwaG90bzEyNjcxLnBkZg==

10. That, further, construction and demolition activities are required to comply with the provisions of the Environment (Protection) Amendment Rules, 2018, notified by the Central Government on 25th January, 2018, under the Environment (Protection) Act, 1986. The said Amendment Rules, inter alia, mandate implementation of dust mitigation measures for construction and demolition activities, as detailed below:

a. Mandatory implementation of dust mitigation measures for construction and demolition activities for projects requiring Environmental Clearance; and

b. Mandatory implementation of dust mitigation measures for all construction and demolition activities, irrespective of the requirement of Environmental Clearance.

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

11. That, Applicant's Grievance related to the present matter has been received in CPCB through Public Grievance No. MOEAF/E/2024/0002181 dated 31.08.2024 **(Annexure-R4-I)**, MOEAF/E/2024/0002643 dated 21.10.2024**(Annexure-R4-II),** MOEAF/E/2024/0002994 dated 20.11.2024**(Annexure-R4-III),** MOEAF/E/2024/0003004 dated 21.11.2024 **(Annexure-R4-IV),** MOEAF/E/2025/0000632 dated 22.02.2025 **(Annexure-R4-V),** MOEAF/E/2025/0002605 dated 19.07.2025 **(Annexure-R4-VI),** MOEAF/E/2025/0003541 dated 19.09.2025 **(Annexure-R4-VII),** MOEAF/E/2025/0003670 dated 27.09.2025 **(Annexure-R4-VIII),**

MOEAF/E/2025/0003878 dated 11.10.2025 **(Annexure-R4-IX),** and MOEAF/E/2025/0003954 dated 16.10.2025 **(Annexure-R4-X).**

12. That CPCB has forwarded the said grievances to Uttar Pradesh State Pollution Control Board vide letters dated 10.09.2024 **(Annexure-R4-XI);** dated 25.10.2024 **(Annexure-R4-XII);** dated 26.11.2024 **(Annexure-R4-XIII),** dated 10.12.2024 ; **(Annexure-R4-XIV)** ; dated 07/03/2025 **(Annexure-R4-XV);** dated 25.07.2025 **(Annexure-R4-XVI);** dated 01.10.2025 **(Annexure-R4-XVII);** dated 09.10.2025 **(Annexure-R4-XVIII),** dated 21.10.2025 **(Annexure-R4-XIX);** and dated 30.10.2025 **(Annexure-R4-XX)** for taking necessary action.

13. That CPCB has also received an appeal on Public Grievance vide Appeal No. MOEAF/E/A/25/0000328 dated 03.11.2025 **(Annexure-R4-XXI)** from the applicant in the related matter. That CPCB has forwarded the said appeal to Uttar Pradesh State Pollution Control Board vide letter dated 17.11.2025 for taking necessary action **(Annexure-R4-XXII).**

14. That it is further submitted that, CPCB has also received an RTI application vide RTI Application No. CPCBD/R/E/25/01239 dated 26.10.2025 **(Annexure-R4-XXIII)** from the applicant in the related matter. That CPCB has replied to RTI application vide letter dated 24.11.2025 **(Annexure-R4-XXIV).**

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

15. That referring to the present Court matter, CPCB has also sent another letter vide dated 21.11.2025 to Uttar Pradesh Pollution Control Board seeking action taken reports on the previously forwarded grievances received from the applicant. A copy of the said letter is annexed as **(Annexure-R4-XXV).** Reply to the same is awaited.

16. That, the Government has launched National Clean Air Programme (hereinafter referred as NCAP) in 2019 as a national level strategy to reduce air pollution levels across the country. NCAP targets to achieve reduction in Particulate Matter level up to 40% from the levels of FY 19-20 or achievement of national standards (60 µg/m3) by 2025-26.

17. That under NCAP, a total amount of Rs. 55.70 Cr has been released to New Okhla Industrial Development Authority (NOIDA) through UPPCB from FY 2021-22 to till now and total Rs. 8.95 Cr have been utilized (16%) by NOIDA for implementation of City action plan.

18. That the Central Pollution Control Board (CPCB) has identified 130 million plus/non-attainment cities (cities exceeding National Ambient Air Quality Standards (NAAQS), consecutively for five years) which include NOIDA and City Action Plans for improvement in air quality have been rolled out for implementation.

19. That CPCB is regularly following up with the NCAP cities including Noida and State Pollution Control Boards (SPCBs)/Union Territory (UTs) to expedite the utilization of funds, and this has been reiterated in various meetings of the Monitoring and Implementation Committees under NCAP.

20. That as per the information available with CPCB (through PRANA portal of NCAP) the following actions have been taken by Noida Authority utilizing NCAP funds:

I. 04 Nos. of Mechanical sweepers procured and used for road sweeping.

II. 28 Nos. of Water sprinklers procured and used for water sprinkling.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

21. That the status of Air Quality Data (PM10 conc.) in respect of NOIDA for the last eight years is tabulated below:

Status of Air Quality Data (PM10 conc.)								
City	**PM_{10} Annual Average Concentration ($\mu g/m^3$)**							
Noida	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
	229	252	213	197	203	202	182	155

PARAWISE REPLY

22. That, the averments made in Paragraph Nos. 1 to 2 under are about the applicant; filing of OA by the applicant; cause of filing OA i.e. non-compliance of environmental norms by Noida Authority while doing various works relating to cable lying, pipe repair and optical fibre work, gas line work and various other construction activities across the Noida; various communications made by the applicant to various authorities and seeking of intervention of Hon'ble NGT. In these context, submissions made under Preliminary Submissions in Para 3 to 15 above are reiterated and are not being repeated for the sake of brevity.

23. That, the averments made in Paragraph Nos. 3 to 5 are about worsening of air quality in Noida, air quality index (AQI) of past years, National Clean Air Program (NCAP) program, funding to Noida as a non-attainment city under same program, no proper uses of NCAP funds and damages caused in Noida due to respondents' act. In this context, submissions made under Preliminary Submissions in Para 16 to 21 above are reiterated and are not being repeated for the sake of brevity.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

24. That, the averments made in Paragraph Nos. 6 to 10 under are about the various communications made by the applicant to various authorities; initiatives for taking action and response by those authorities. In this context, submissions made under Preliminary Submissions in Para 11 to 15 above are reiterated and are not being repeated for the sake of brevity.

25. That, the averments made in Paragraph Nos. 11 to 21 are about various facts in the case i.e., alleged construction works carried out by different agencies at different areas falling under the jurisdiction of Noida Authority, non-compliance of various provisions of the environmental norms by Noida Authority, resultant effect of the alleged violations, receiving of fund under NCAP program by Noida Authority, various communications made by the applicant to various authorities and their inaction, cause of approaching by the applicant before Hon'ble NGT etc. In this context, submissions made under Preliminary Submissions above in Para 3 to 21 are reiterated and are not being repeated for the sake of brevity.

26. That, the averments made in Paragraph No. 22 are about the applicant and cause of filing OA by the applicant. In this context, submissions made under preliminary submissions above are reiterated and are not being repeated for the sake of brevity.

27. That, the averments made in Paragraph No. 23 are about the various Court orders and MoEF&CC notification with regard to C&D waste management for prevention of dust emission which are matter of records. Further, submissions made under preliminary submissions above are reiterated and are not being repeated herein for the sake of brevity.

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

28. That, the averments made in Paragraph Nos. 24 to 28 are about the applicant's communications to various authorities and allegedly no proper action taken by

them; increasing air pollution and its impact on health and Hon'ble NGT's reference in the matter and cause of filing the application. In these context, submissions made under Preliminary Submissions are reiterated and are not being repeated for the sake of brevity.

29. That, in context of averments made under "Grounds", the submissions made in the preceding paragraphs are re-iterated and the same are not repeated herein for the sake of brevity.

30. That, no comments are offered over the averments contained under the Heading "LIMITATION" clause of the OA.

31. That, no comments are offered over the averments contained under the Heading "INTERIM PRAYER" and "PRAYER" clause of the OA and the same may be adjudicated by the Hon'ble Tribunal.

32. The answering respondent No. 04 craves leave of this Hon'ble Tribunal for filing additional reply, if required, in future.

33. That in view of the above submissions, it is respectfully prayed that, the CPCB/Respondent No. 04 shall abide by any orders or directions passed by Hon'ble NGT.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

Sharandeep

(Sharandeep Singh)
Scientist 'E'
Central Pollution Control Board
23.12.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 509/2025

In the matter of: -

Amit Gupta — Applicant

Versus

NOIDA Authority & Ors. — Respondents

AFFIDAVIT

I, **Sharandeep Singh**, aged about 45 years in the capacity of Scientist-E, having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows:

1. That, I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That, the accompanying reply may be read part and parcel of the present affidavit.

3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION:

Verified at Delhi on this day of 23 DEC 2025 2025 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
23 DEC 2025

Annexure - R4- 1

Item No. 07 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 509/2025

Amit Gupta Applicant

Versus

NOIDA Authority & Ors. Respondent(s)

Date of hearing: 10.10.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Amit Gupta, Applicant in Person

ORDER

1. In this original application, applicant has raised the grievance that Noida Authority is not complying with the environmental norms while doing various works relating to cable lying, pipe repair and optical fibre work, gas line work and various other construction activities across the Noida.

2. Applicant further submits that after the above activities, complete repair work is not done which results in air pollution in that area. In support of such a plea, he has referred to the photographs filed as annexure A-4 colly from page 64 onwards. He has further referred to photographs on page 65 and 73 in support of the plea that in that process green area is damaged and he has relied upon the communication sent by CPCB on 25.07.2025 forwarded the complaints of the applicant in this regard to the UPPCB. He has also submitted that though the PPCB vide orders annexure A-3 colly, page 55 onwards had

imposed the environmental compensation for such pollution but the said EC has not been recovered till now.

3. Issue notice to the respondents for filing their reply by way of affidavit alteast one week before the next date of hearing.

4. Applicant is directed to serve the respondents and file affidavit of service alteast one week before the next date of hearing.

5. List on 24.12.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 10, 2025
Original Application No. 509/2025
JG

350

Annexure - R4- I

Details for registration number : MOEAF/E/2024/0002181

Name	Amit Gupta
Date of receipt	31/08/2024
Address	Noida Noida NOIDA
District name	Gautam Buddha Nagar
State name	Uttar Pradesh
Mobile no	9999942930
Email Id	amit.gupta9826@gmail.com
Grievance description	

351

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : Noida sector 50

श्रीमान जी आपके संज्ञान में लाना चाहेंगे कि नोएडा सेक्टर 50 में UP Pollution control board,प्रदूषण विभाग के लापरवाही और किसी कठोर कार्रवाई ना करने के कारण वहां पर बना रहे एक माल और एक अस्पताल द्वारा इतना प्रदूषण किया जाता है कि सड़क के केवल मिट्टी दिखती है .

यह जो नीचे ट्वीट है इसमें फोटो जो दी है वह नोएडा प्राधिकरण में आज 31 अगस्त को दी है और आप देखिए वहां क्या हाल है .

नोएडा जो कितना प्रदूषित शहर है वहां पर प्रदूषण के प्रति प्रदूषण विभाग गंभीर नहीं है।

प्रदूषण विभाग के अधिकारियों से जब भी संपर्क किया जाता है तो उनका एक जवाब होता है इंस्पेक्शन करके जुर्माना लगा दिया गया है परंतु यह जुर्माना कब लगता है कहां लगता है किसको लगता है कुछ नहीं पता और यह जुर्माना लगता भी है कि नहीं ?

क्योंकि धरातल पर तो कोई फर्क नहीं प्रदूषण विभाग के मौजूद अधिकारी इस मामले में गंभीर नहीं है, पिछले 2 साल से लगातार उनको बताया जा रहा है पर उनका एक ही लाइन का जवाब होता है इंस्पेक्शन करके जुर्माना लगा दिया गया।

प्रदूषण का सीजन 1 महीना दूर है और जिस तरह प्रदूषण विभाग के मौजूद अधिकारी कार्य कर रहे हैं इस बार भी नोएडा के लोगों का प्रदूषण से हाल बुरा होने वाला है और उनके फेफड़ों में यह लोग मिट्टी भर रहे हैं ।

इन लोगों को ना अपनी , ना लोगों की ना बच्चों के स्वास्थ्य की परवाह है आज भी एक खबर आई है कि प्रदूषण के कारण दिल्ली एनसीआर में प्रीमेच्योर डिलीवरी केसेस बढ़ते जा रहे हैं पर इन अधिकारियों को उनसे या किसी चीज से कोई फर्क नहीं।

आपसे निवेदन है कि प्रदूषण विभाग के अधिकारियों को इसके प्रति साकेत करें और अगर वह गंभीर नहीं है तो मान्य सुप्रीम कोर्ट के ऑर्डर के मुताबिक इन पर कार्रवाई करें।

मैं नोएडा प्रदूषण विभाग की इसे खराब वर्किंग कभी नहीं देखी।

x.com/rockme26/status/1829853239228912072?t=-MOj_R4H9qDMgjGs42VSqA&s=19

Name of organisation(s) where grievance is pending	1. CPCB
Type of receipt	Takenup

Print Close

352

Annexure - R4- II

Details for registration number : MOEAF/E/2024/0002643

Name	Amit Gupta
Date of receipt	21/10/2024
Address	Noida Noida NOIDA
District name	Gautam Buddha Nagar
State name	Uttar Pradesh
Mobile no	9999942930
Email Id	amit.gupta9826@gmail.com

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : Noida sector 77,76

Related to the Horticulture Department of Noida authority against the proposed Concrete of road side dust free zone.

Respected Chairman CPCB,MS CPCB

21 अक्टूबर 2024 के दैनिक जागरण के मुताबिक नोएडा प्राधिकरण डस्ट फ्री जोन में अब ग्रास ग्रिड लगाकर डस्ट फ्री खत्म करने के प्लान कर रहा है इसके मुताबिक एक टेंडर भी निकला है , जिसकी आखिरी तारीख 24 अक्टूबर हैऔर अधिकारियों के बयान के मुताबिक यहां पर लोग पैदल भी चल सकेंगे जो अच्छी बात है पर इस पर वाहन भी चलेंगे तो अगर वाहन चलेंगे तो डस्ट फ्री का मतलब क्या रह जाएगा ?

ऐसा लगता है यह कि जानबूझकर डस्ट फ्री जॉन को खत्म किया जा रहा है क्योंकि डस्ट जॉन सी केवल डस्ट कम नहीं हो रही थी ग्रीन एरिया बढ़ रहा था और वर्षा का पानी भी संचित हो रहा था। पर प्राधिकरण के लापरवाही के कारण वहां पर अतिक्रमण हो रहा है।

माननीय एनजीटी के निर्देशों के मुताबिक सड़क किनारे हर जगह कंक्रीट नहीं कर सकते और जिस तरह से यह कंक्रीट पेवर की बात कर रहे हैं यह नियमों का उल्लंघन भी है ।

डायरेक्टर हॉर्टिकल्चर से फिर से निवेदन है कि इस योजना पर पूर्ण विचार किया जाए और इस तरह का कोई भी काम ना किया जाए कि जिससे डस्ट जान खत्म हो वातावरण का नुकसान हो और एनजीटी के नियमों का उल्लंघन हो।

Name of organisation(s) where grievance is pending	1. CPCB
Type of receipt	Takenup

Annexure - R4 - III

353

Details for registration number : MOEAF/E/2024/0002994

Name	Amit Gupta
Date of receipt	20/11/2024
Address	NOIDA Noida NOIDA
District name	Gautam Buddha Nagar
State name	Uttar Pradesh
Mobile no	9999942930
Email Id	amit.gupta9826@gmail.com

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : NOIDA Sec 79 113 main road

Related with CPCB and UP pollution control board regarding dust pollution at Noida sector 79 113 main road.

आदरणीय अध्यक्ष सीपीसीबी और CAQM,

विषय *नोएडा प्राधिकरण के सर्कल 6 और हॉर्टिकल्चर विभाग के कारण सेक्टर 79 116 की रोड पर डस्ट पॉल्यूशन*

आदरणीय आपके संज्ञान में लाना चाहेंगे कि सेक्टर 79 113 और सेक्टर 79 116 की रोड पर नोएडा प्राधिकरण के सर्कल 6 और हॉर्टिकल्चर विभाग के लापरवाही के कारण सड़कों पर काफी डस्ट पॉल्यूशन है जैसे कि आप फोटो में देख सकते हैं सेक्टर 79 के कॉर्नर पर जहां पहले घास लगी थी वह मर चुकी है और वहां पर इतने मिट्टी है.

सर्किल 6 यहां पर एनजीटी के नियम के मुताबिक टाइल नहीं लगा रहा है ना हॉर्टिकल्चर विभाग यहां पर ग्रास की मेंटेनेंस कर रहा है जिसके कारण सारा दिन मिट्टी उड़ती रहती है ।
आज से तकरीबन 12 13 दिन पहले और उससे पहले भी नोएडा प्राधिकरण को इस बारे में सूचना दी थी परंतु अभी तक कुछ नहीं किया गया ।

आपसे निवेदन है कि संज्ञान लेकर कृपया नोएडा प्राधिकरण और प्रदूषण विभाग को यहां पर परमानेंट सॉल्यूशन के लिए कार्रवाई करने के लिए बोले

x.com/rockme26/status/1859126651398852846?t=lq6__FMF0YRREJfbPn-nuQ&s=08

धन्यवाद।
अमित गुप्ता

354

Name of organisation(s) where grievance is pending	1. CPCB
Type of receipt	Takenup

Print Close

355

Annexure - R4 - IV

Details for registration number : MOEAF/E/2024/0003004

Name	Amit Gupta
Date of receipt	21/11/2024
Address	Noida Noida NOIDA
District name	Gautam Buddha Nagar
State name	Uttar Pradesh
Mobile no	9999942930
Email Id	amit.gupta9826@gmail.com

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : NOIDA Sec 50 from Metro till Further

High dust pollution at Noida sector 50 due to negligence of UPPCB and Noida authority.
जैसा कि माननीय सुप्रीम कोर्ट ने प्रदूषण संबंधित केस की सुनवाई मे निर्देश दिया था कि दिल्ली एनसीआर में प्रदूषण संबंधित शिकायतों पर गंभीरता से कार्रवाई की जाए इस संबंध में आपको बताना है कि नोएडा में सेक्टर 50 में वर्क सर्किल 3 और नोएडा प्राधिकरण की लापरवाही के कारण इतना प्रदूषण है जो आप फोटो में देख सकते हैं.
यहां बन रहा है एक अस्पताल और कुछ माल के कारण पूरा दिन सड़क पर मिट्टी और धूल उड़ती है नोएडा प्राधिकरण ना यहां पर पानी डलवा कर मिट्टी साफ का रहा है ना ही संबंधित बिल्डर के कार्रवाई कर रहाहै।

पिछले 3 महीने से हम लगातार लिख रहे हैं और उससे पहले भी। 3 महीने पहले प्रदूषण विभाग ने ₹500000 का जुर्माना लगाकर बात खत्म कर दी और उसके बाद वापस से क्या आ रहा है कोई देखने वाला नहीं।

आपसे निवेदन है कि कृपया इसका संज्ञान लेकर नोएडा प्राधिकरण और बिल्डर पर कार्रवाई करें क्योंकि इस डस्ट का जिम्मेदार नोएडा प्राधिकरण उनका सर्किल 3 और बिल्डर है जो हमारी सांसों में मिट्टी भर रहा है और बार-बार निवेदन के बाद भी कुछ नहीं करता।।

Name of organisation(s) where grievance is pending	1. CPCB
Type of receipt	Takenup

Print Close

Annexure - R4 - V

356

Details for registration number : MOEAF/E/2025/0000632

Name	Amit Gupta
Date of receipt	22/02/2025
Address	Noida Noida NOIDA
District name	Gautam Buddha Nagar
State name	Uttar Pradesh
Mobile no	9999942930
Email Id	amit.gupta9826@gmail.com

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : Noida Sector 77 main road from Sec 76-77 junction till Sec Civitech

---

Related with RO Noida pollution control board for their negligence to control dust pollution at Noida Sector 77

श्रीमान जी यह निवेदन उत्तर प्रदेश प्रदूषण विभाग के नोएडा डिवीजन से संबंधित है जिनकी लापरवाही के कारण सेक्टर 77 में बिजली विभाग के ठेकेदार द्वारा पूरे सड़क डस्ट पॉल्यूशन कर दिया गया है .यह रोड टाइल पहले बिल्कुल साफ थी पर एक महीने से केवल डालने का कार्य किया जा रहा है और उसे दौरान एनजीटी के डस्ट नियंत्रण के सभी नियमों का उल्लंघन करके मिट्टी कर दी गई।

प्रदूषण विभाग के RO श्री उत्सव शर्मा जी को पिछले एक महीने में जिला पर्यावरण कमेटी के ग्रुप में ,व्हाट्सएप, पर ट्विटर पर कई बार जानकारी दी गई पर उनके द्वारा केवल एक ही जवाब दिया जाता है की कार्रवाई के लिए बोला गया है पर कार्रवाई नहीं की जा रही ।

और यह पहला मौका नहीं है जब नोएडा प्रदूषण विभाग बिजली विभाग के ठेकेदार की लापरवाही पर कोई सख्त कार्रवाई नहीं कर रहा यह एरिया डस्ट पॉल्यूशन के लिए हॉटस्पॉट है फिर भी ना प्रदूषण विभाग ना ही नोएडा प्राधिकरण इस विषय पर गंभीर है आपसे निवेदन है कृपया इसका संज्ञान लेकर कार्रवाई करें।

We have being raising and writing this issue from last one month but no strict action taken by pollution control board as they are not serious.
This issue was also raised at District Environment Committee on 14, Feb 2025 and Hon DM Sir has also instructed to take action, point 11 but despite of that no action is taken.

Please help as they are not serious about this issue.

357

Name of organisation(s) where grievance is pending	1. CPCB
Type of receipt	Takenup

Print Close

Annexure - R4 - VI

358

Details for registration number : MOEAF/E/2025/0002605

Name	**Amit Gupta**
Date of receipt	**19/07/2025**
Address	**Noida Noida NOIDA**
District name	**Gautam Buddha Nagar**
State name	**Uttar Pradesh**
Mobile no	**9999942930**
Email Id	**amit.gupta9826@gmail.com**

Grievance description

Environment, Forest and Climate Change >> Others

Related with poor working of CAQM for not taking any action on dust pollution caused by Noida authority n PVVNL.

I would like again (earlier informed via tweet dated 3rd July 2025, attaching for your reference) to bring to your attention a serious issue concerning civic negligence and environmental disregard caused by the Poorvanchal Vidyut Vitran Nigam Ltd. (PVVNL) in Sector 59, Noida, Uttar Pradesh after permission given by DGM Civil Noida authority.

PVVNL had undertaken underground cable laying work at various locations at Sector 59 58, Noida, for which they had been granted permission by the Noida Authority. However, after completion of the work, the road has been left in a severely damaged and unsafe condition. Despite multiple complaints and follow-ups, the road has not been restored to its original condition

Key Concerns:

1. Open trenches, potholes, and loose debris have made commuting extremely hazardous for pedestrians and vehicles.

2. Dust pollution and stagnant water due to improper filling and leveling of the road is contributing to local air and water pollution—directly violating environmental safety norms.

3. The damaged stretch lies in a high footfall area near commercial and industrial units, endangering hundreds of daily commuters and workers.

359

We respectfully request CPCB, CAQM to take cognizance of this environmental and public safety violation. It is important that utility agencies like PVVNL , be held accountable for ensuring timely and quality restoration of public infrastructure after any authorized work. We also request your esteemed office to issue suitable directions to PVVNL and Noida Authority for immediate road restoration and penalty for non-compliance.

Date of issue observation 18 June, 18 July 2025

Thank you for your time and prompt attention to this matter. We look forward to corrective action to prevent further public inconvenience and environmental damage.
x.com/BHUSHANNOIDA/status/1946067264987418900?t=V0y

Name of organisation(s) where grievance is pending	**1. CPCB Div.**
Type of receipt	**Transferred**

Annexure - R4 - VII

360

Details for registration number : MOEAF/E/2025/0003541

Name	**Amit Gupta**
Date of receipt	**19/09/2025**
Address	**Noida Noida NOIDA**
District name	**Gautam Buddha Nagar**
State name	**Uttar Pradesh**
Mobile no	**9999942930**
Email Id	**amit.gupta9826@gmail.com**

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Air Quality Management plans.

Address : Noida sector 77,116

To
The Chairman
CPCB
CC
DM GBN, Chairmain CAQM, UPPCB

Subject: Non-compliance and inaction on CPCB's letters PI 14/33/2021/-UPC dated 25/07/2025 by MS UPPCB and RO UPPCB Noida

Respected Sir,

This is to bring to your kind attention that CPCB had earlier issued a communication to the MS Uttar Pradesh Pollution Control Board (UPPCB) vide letter No PI-14/33/2021,dated 25/7/2025,07/03/2025,26/11/2024,25/10/2024 on complaint filed by Amit Gupta regarding environmental violations and road damages caused by government departments in Noida like Noida authority, PVVNL. Unfortunately, despite the lapse of considerable time, no remedial action has been taken by UPPCB,RO UPPCB or concerned agencies, and the matter remains unattended.

Fresh violations are now being reported, including:

1. Road damage in Sector 74 and 117 by Noida Authority Jal dep for water pipeline work – The road digging and repair works have been left incomplete, causing dust emissions, obstruction, and serious public

25

inconvenience,pics dated 18/09/2025 attached for reference.

2. Road damage in Sector 77 by PVVNL (Power Department) – Excavation for cable laying has been left unrepaired, violating environmental safeguards. Pics dated 19/09/2025 attached along with old pics.

3. These activities are in clear violation of NGT,CAQM and CPCB guidelines/norms regarding dust management, road restoration, and compliance by civic utilities.

The repeated inaction of MS UPPCB,RO UPPCB Noida in ensuring compliance, despite CPCB's earlier directions, reflects poorly on enforcement and is allowing continued environmental degradation and public health hazards in Noida.

In light of the above, I humbly request:

Fresh directions may kindly be issued by CPCB to UPPCB and the concerned authorities (Noida Authority and PVVNL) to ensure immediate restoration of damaged roads.

Strict compliance with NGT and CPCB norms on construction, excavation, and dust control be enforced.

Name of organisation(s) where grievance is pending	**1. CPCB**
Type of receipt	**Takenup**

Annexure - R4 - VIII

Details for registration number : MOEAF/E/2025/0003670

Name	**Amit Gupta**
Date of receipt	**27/09/2025**
Address	**Noida Noida NOIDA**
District name	**Gautam Buddha Nagar**
State name	**Uttar Pradesh**
Mobile no	**9999942930**
Email Id	**amit.gupta9826@gmail.com**

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : Not Provided

To
The Chairman
Central Pollution Control Board (CPCB)
CC
Chairman CAQM UPPCB,MS UPPCB RO UPPCB, DM GBN,CEO Noida Authority

Subject: Complaint regarding road damage and dust pollution at Sector 74, Noida – repeated violation of NGT norms in Vardhman Kaushik vs. Union of India (OA No. 21/2014)

Respected Sir,

This is to bring to your urgent attention that the Noida Authority – Jal Department has once again damaged and left unrestored roads after pipeline work from Sec 120- Sector 74,-116 Noida. The loose soil and broken surface are creating severe dust pollution.

This is a direct violation of the Hon'ble NGT's directions in Vardhman Kaushik vs. Union of India (OA No. 21/2014), wherein agencies were strictly instructed to prevent dust emissions, ensure immediate road restoration after excavation, and use mechanized sweeping and water sprinkling to control particulate matter.

***It is pertinent to mention that only six months ago(via letter dated 20.3.2025)the UPPCB had imposed a fine of ₹50,000 on the Noida Authority for similar violations. Despite this penal action, the Authority**

363

continues to disregard NGT guidelines, showing no improvement or compliance*.

I therefore request CPCB to:

1. Take strict action against Noida Authority and its Jal Department for repeated non-compliance.

2. Direct immediate restoration of the damaged road surface at Sector 120, 74.

3. Ensure regular monitoring and strict enforcement of NGT's dust control measures to prevent recurrence.

Your kind intervention will help protect the health of citizens and uphold the orders of the Hon'ble NGT.

Sincerely,
Amit Gupta

Name of organisation(s) where grievance is pending	**1. CPCB**
Type of receipt	**Takenup**

Details for registration number : MOEAF/E/2025/0003878

Name	Amit Gupta
Date of receipt	11/10/2025
Address	Noida Noida NOIDA
District name	Gautam Buddha Nagar
State name	Uttar Pradesh
Mobile no	9999942930
Email Id	amit.gupta9826@gmail.com
Grievance description	

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : NOIDA Sec 77 116 main road,Sec 74_117 main road

To,
The Chairman,
CPCB
CC
Chairman CAQM
Sir/Madam,
Complaint regarding road excavation, dust pollution, and NGT norm violations by Noida Authority Jal Department at Sector 74-117 and 116-77 main road Noida. No action by UPPCB since one month.

This is to bring to your attention(email sent on 9th oct) Noida authority has been carrying out open excavation work at Sector 116-77, 117-74 Noida (Meerut Division, Uttar Pradesh) for over a month. The work is being conducted in complete violation of NGT orders (Vardhman Kaushik vs Union of India, 2014) and CPCB construction dust control norms.

At present:

Excavated soil and debris are lying openly on the roadside,
There are no barricades or warning signs,
No dust control measures (like water sprinkling or covering) are being followed,
The damaged road remains unrepaired for weeks.
Noida authority who has received Rs 55 crores from NCAP funds to control the pollution it's department specially Jal dep is actually one of the biggest reason for Dust pollution across Noida.
Every time they lay a new pipeline or repair a old one this is how they work ,ie damage the road,no barricading at all,loose dust on the road and no action to control the same.
Worst part is Uttar Pradesh pollution control board Noida office is now not taking action on such issues from last 3 months since we have new staff.Neither they respond on pollution related complaints nor take

any action.
This site is locate outside the Sector 116 air monitoring station, and the situation is contributing to serious air quality deterioration.In last 12 months this is 4th time that this road is getting damaged,Despite repeated public complaints last month, no action has been taken by the Uttar Pradesh Pollution Control Board or the Noida Authority.

I therefore request your urgent intervention to inspect the site, initiate appropriate disciplinary and environmental action against the responsible officials, and direct immediate road restoration and dust control

Name of organisation(s) where grievance is pending	**1. CPCB**
Type of receipt	**Takenup**

Annexure - R4 - X

366

Details for registration number : MOEAF/E/2025/0003954

Name	**Amit Gupta**
Date of receipt	**16/10/2025**
Address	**Noida Noida NOIDA**
District name	**Gautam Buddha Nagar**
State name	**Uttar Pradesh**
Mobile no	**9999942930**
Email Id	**amit.gupta9826@gmail.com**

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : Sector 50 opposite Medanta Hospital outside Meghdutam appartment

----

Subject: Inaction by Noida Authority and UPPCB on dust pollution and construction waste violations at Sector 50, Noida

To

The Chairman

CPCB

CC

DM GBN, Chairman CAQM,MS UPPCB,

Respected Sir,

Pics shared via email dated 16 Oct 2025.

This is to bring to your kind attention the continued violation of NGT and CPCB dust control norms in Sector 50, Noida, despite several written and verbal complaints. *The enclosed geotagged photograph dated 15 October 2025 (12:09 pm) clearly shows uncovered construction debris and soil heaps lying on a public road opposite Medanta Hospital sec 50* *No barricading or proper covering has been done, and dust is spreading into, hospital the nearby residential and school zones.The work is done by Noida Authority WC3 for Drain work,plus some cable vendor has damaged the road too. Related pics and today's (16 oct 2025) news attached for your reference.

Despite multiple complaints to the *Noida Authority and the Uttar Pradesh Pollution Control Board (UPPCB), no concrete action has been taken so far. The situation reflects complete neglect by the implementing agencies. Noida continues to be among the most polluted cities of India, with the Sector 116 air monitoring station showing AQI around 320 (Very Poor category) on the same day, indicating severe

367

ambient air quality deterioration.*

It is requested that CPCB kindly:

1. Direct UPPCB and Noida Authority to take immediate on-ground enforcement action as per NGT and CPCB guidelines for dust control.

2. Conduct an inspection of the area and impose penalties on the responsible contractors/authority divisions for non-compliance.

3. Issue clear directions for strict monitoring and timely redressal of citizen complaints in high-pollution areas like Noida.

The current inaction not only violates environmental regulations but also endangers public health and undermines the National Clean Air Programme (NCAP) objectives.

Name of organisation(s) where grievance is pending	**1. CPCB**
Type of receipt	**Takenup**

32

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO

दिनांक: 10 सितंबर 2024

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ-226 010

विषय: श्री अमित गुप्ता की प्रदूषण के संबंध में शिकायत।
संदर्भ सं.: MOEAF/E/2024/0002181; *दिनांक 31 /08/2024*

महोदय,

अधोहस्ताक्षरी को उपर्युक्त विषय के संबंध में श्री अमित गुप्ता, नोएडा गौतम बुद्ध नगर, उत्तर प्रदेश से प्राप्त शिकायत की प्रति अग्रेषित करने का निर्देश दिया गया है जो कि उपर्युक्त विषय पर आत्म व्याख्यात्मक है।

आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्रवाई की जाए। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय

10/09/2024

(दानिश मीना)
वैज्ञानिक-'ग', यू॰पी॰सी॰-I

प्रति:

श्री अमित गुप्ता,
नोएडा गौतम बुद्ध नगर,
उत्तर प्रदेश

Annexure - R4 - XII

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO

दिनांक: 25 अक्टूबर 2024

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ-226 010

विषय: श्री अमित गुप्ता की धुल के कारण वायु प्रदूषण के संबंध में शिकायत।
संदर्भ सं.: MOEAF/E/2024/0002643; *दिनांक:21/10/2024*

महोदय,

अधोहस्ताक्षरी को उपर्युक्त विषय के संबंध में श्री अमित गुप्ता, गौतम बुद्ध नगर, उत्तर प्रदेश से प्राप्त शिकायत की प्रति अग्रेषित करने का निर्देश दिया गया है जो कि उपर्युक्त विषय पर आत्म व्याख्यात्मक है।

आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्रवाई की जाए। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय

25-10-2024

(सी. के. दीक्षित)
वैज्ञानिक-'ग', यू.पी.सी.-I

प्रति:

श्री अमित गुप्ता,
गौतम बुद्ध नगर, उत्तर प्रदेश

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XIII

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO

दिनांक: 26 नवम्बर, 2024

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ-226 010

विषय: श्री अमित गुप्ता की धूल के कारण प्रदूषण के संबंध में शिकायत।
संदर्भ सं.: MOEAF/E/2024/0002994; *दिनांक: 21/11/2024*

महोदय,

अधोहस्ताक्षरी को उपर्युक्त विषय के संबंध में श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश से प्राप्त शिकायत की प्रति अग्रेषित करने का निर्देश दिया गया है जो कि उपर्युक्त विषय पर आत्म व्याख्यात्मक है।

आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्रवाई की जाए। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय,

26/11/2024

(दानिश मीना)
वैज्ञानिक-'ग', यू॰पी॰सी॰-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XIV

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO

दिनांक: 10 दिसम्बर, 2024

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ-226 010

विषय: श्री अमित गुप्ता की धूल के कारण प्रदूषण के संबंध में शिकायत।

संदर्भ सं.: MOEAF/E/2024/0003004; *दिनांक: 21/11/2024*

महोदय,

अधोहस्ताक्षरी को उपर्युक्त विषय के संबंध में श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश से प्राप्त शिकायत की प्रति अग्रेषित करने का निर्देश दिया गया है जो कि उपर्युक्त विषय पर आत्म व्याख्यात्मक है।

आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्रवाई की जाए। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय

10/12/24

(दानिश मीना)
वैज्ञानिक-'ग', यू°पी°सी°-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XV

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO

दिनांक: 07 मार्च, 2025

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ-226 010

विषय: श्री अमित गुप्ता की धूल के कारण प्रदूषण के संबंध में शिकायत।

संदर्भ सं.: MOEAF/E/2025/0000632; *दिनांक: 22/02/2025*

महोदय,

अधोहस्ताक्षरी को उपर्युक्त विषय के संबंध में श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश से प्राप्त शिकायत की प्रति अग्रेषित करने का निर्देश दिया गया है जो कि उपर्युक्त विषय पर आत्म व्याख्यात्मक है।

आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्रवाई की जाए। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय

07/03/2025

(दानिश मीना)
वैज्ञानिक-'ग', यू°पी°सी°-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XVI

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1)

दिनांक:25 जुलाई, 2025

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ- 226 010

विषय: विषय: श्री अमित गप्ता की अवैध निर्माण से धुल के कारण प्रदूषण के संबंध में शिकायत|

संदर्भ सं.: i) शिकायत संदर्भ सं. MOEAF/E/2025/0002605, दिनांक 19/07/2025

ii) शिकायत संदर्भ सं. MOEAF/E/2025/0002604, दिनांक 19/07/2025

iii) शिकायत संदर्भ सं. MOEAF/E/2025/0000632, दिनांक 22/02/2025

iv) शिकायत संदर्भ सं. MOEAF/E/2024/0003004, दिनांक 21/11/2024

v) शिकायत संदर्भ सं. MOEAF/E/2024/0002994, दिनांक 20/11/2024

vi) शिकायत संदर्भ सं. MOEAF/E/2024/0002643, दिनांक 21/10/2024

vii) CPCB पत्र सं PI-14/33/2021-UPC-I-HO-CPCB-HO दिनांक: 07/03/2025, 26/11/2024, एवं 25/10/2024

महोदय,

यह पत्र श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पीजी पोर्टल के माध्यम से प्राप्त शिकायत के संदर्भ में है, जिसकी पंजीकरण संख्या MOEAF/E/2025/0002605, दिनांक 19/07/2025 और MOEAF/E/2025/0002604, दिनांक 19/07/2025 है। यह शिकायत अवैध निर्माण से धुल के कारण प्रदूषण से संबंधित है।

इस संबंध मे यह सूचित किया जाता है कि इसी प्रकार की शिकायतें श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पहले भी दर्ज की गई थीं, जिनकी पंजीकरण संख्या MOEAF/E/2025/0000632, दिनांक 22/02/2025, MOEAF/E/2024/0003004, दिनांक 21/11/2024 MOEAF/E/2024/0002994, दिनांक 20/11/2024, एवं MOEAF/E/2024/0002643, दिनांक 21/10/2024, है। इन शिकायतों को पत्र संख्या PI-14/33/2021-UPC-I-HO-CPCB-HO, दिनांक 07/03/2025, 26/11/2024, एवं 25/10/2024 (प्रति संलग्न) के माध्यम से उचित कार्रवाई हेतु उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, (UPPCB) को अग्रेषित किया गया था, क्योंकि यह विषय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के कार्यक्षेत्र में आता है।

उपरोक्त के क्रम में, श्री अमित गुप्ता ने एक बार फिर निर्माण गतिविधियों के कारण वायु प्रदूषण की शिकायत दर्ज कराई है। अतः आपसे अनुरोध है कि कृपया इस मामले की प्राथमिकता के आधार पर जांच कर उचित कार्रवाई करें। इस संबंध में की गई का रवाई की रिपोर्ट की एक प्रति कृपया शिकायतकर्ता को उपलब्ध कराई जाए।

संलग्नक-यथोपरि

भवदीय
25/07/2025

(दानिश मीना)
वैज्ञानिक-'ग', यू॰पी॰सी॰-I

प्रति :

नई ओखला औद्योगिक विकास प्राधिकरण, : उचित कारवाई हेतु
प्रशासनिक परिसर, बी ब्लॉक, डी ब्लॉक,
सेक्टर-6, नोएडा, उत्तर प्रदेश – 201301

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XVII

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1) दिनांक: 01अक्टूबर, 2025

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ- 226 010

विषय: श्री अमित गप्ता की अवैध निर्माण से धुल के कारण प्रदूषण के संबंध में शिकायत|

संदर्भ सं.: (i) शिकायत संदर्भ सं. MOEAF/E/2025/0003541, दिनांक 19/09/2025
(ii) शिकायत संदर्भ सं. MOEAF/E/2025/0002605, दिनांक 19/07/2025
(iii) शिकायत संदर्भ सं. MOEAF/E/2025/0002604, दिनांक 19/07/2025
(iv) शिकायत संदर्भ सं. MOEAF/E/2025/0000632, दिनांक 22/02/2025
(v) शिकायत संदर्भ सं. MOEAF/E/2024/0003004, दिनांक 21/11/2024
(vi) शिकायत संदर्भ सं. MOEAF/E/2024/0002994, दिनांक 20/11/2024
(vii) शिकायत संदर्भ सं. MOEAF/E/2024/0002643, दिनांक 21/10/2024
(viii) CPCB पत्र सं PI-14/33/2021-UPC-I-HO-CPCB-HO दिनांक: 07/03/2025, 26/11/2024, 25/10/2024, एवं 25/07/2025

महोदय,

यह पत्र श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पीजी पोर्टल के माध्यम से प्राप्त शिकायत के संदर्भ में है, जिसकी पंजीकरण संख्या शिकायत संदर्भ सं. MOEAF/E/2025/0003541, दिनांक 19/09/2025 है। यह शिकायत अवैध निर्माण से धुल के कारण प्रदूषण से संबंधित है।

इस संबंध मे यह सूचित किया जाता है कि इसी प्रकार की शिकायतें श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पहले भी दर्ज की गई थीं, जिनकी पंजीकरण संख्या MOEAF/E/2025/0000632, दिनांक 22/02/2025, MOEAF/E/2024/0003004, दिनांक 21/11/2024 MOEAF/E/2024/0002994, दिनांक 20/11/2024, MOEAF/E/2024/0002643, दिनांक 21/10/2024, शिकायत संदर्भ सं. MOEAF/E/2025/0002605, दिनांक 19/07/2025 एवं शिकायत संदर्भ सं. MOEAF/E/2025/0002604, दिनांक 19/07/2025 है। इन शिकायतों को पत्र संख्या PI-14/33/2021-UPC-I-HO-CPCB-HO, दिनांक 07/03/2025, 26/11/2024, 25/10/2024 एवं पत्र संख्या PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1), दिनांक 27/07/2025 (प्रति संलग्न) के माध्यम से उचित कार्रवाई हेतु उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, (UPPCB) को अग्रेषित किया गया था, क्योंकि यह विषय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के कार्यक्षेत्र में आता है।

इसके संदर्भ में, सीपीसीबी द्वारा जारी निर्माण सामग्री और सीएंडडी अपशिष्टों के प्रबंधन में धूल शमन उपायों पर दिशानिर्देश वेबलिंक पर उपलब्ध हैं:

https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvNTYxXzE1MTE5MzMzNzJfbWVkaWFwaG90bzEyNjcxLnBkZg==

उपरोक्त के क्रम में, श्री अमित गुप्ता ने एक बार फिर निर्माण गतिविधियों के कारण वायु प्रदूषण की शिकायत दर्ज कराई है। अतः आपसे अनुरोध है कि इस मामले में उचित समझी जाने वाली कार्रवाई की जाए एवं सीपीसीबी की दिशानिर्देश के अनुपालन को भी सुनिश्चित किया जाये । तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय,

(दानिश मीना)
वैज्ञानिक-'ग', यू॰पी॰सी॰-I

प्रति :

1. **क्षेत्रीय निदेशालय – लखनऊ,**
   पिकअप भवन, विभूति खंड,गोमती नगर, लखनऊ -226010
   : कृपया संबंधित एसपीसीबी से अनुवर्ती कार्यवाई के लिए।

2. **धूल नियंत्रण सेल (Dust Control Cell)**
   नवीन ओखला औद्योगिक विकास प्राधिकरण,
   प्रशासनिक काम्प्लेक्स सेक्टर – 6, गौतम बुद्ध नगर ,
   नोएडा, उत्तर प्रदेश, भारत – 201301
   : कृपया एसपीसीबी के साथ समन्वय में कार्रवाई सुनिश्चित करें।

01/10/2025

(दानिश मीना)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XVIII

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1)

दिनांक: 09 अक्टूबर, 2025

सेवा में,

मा. सदस्य सचिव महोदय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नं. टीसी-12वी विभूति खंड,
गोमती नगर लखनऊ- 226 010

विषय: श्री अमित गुप्ता की नोएडा के सेक्टर 74 में सड़क क्षति और धूल प्रदूषण से संबंधित शिकायत - वर्धमान कौशिक बनाम भारत संघ (ओए संख्या 21/2014) में एनजीटी मानदंडों का बार-बार उल्लंघन के संबंध में शिकायत|

संदर्भ सं.: i) शिकायत संदर्भ सं. MOEAF/E/2025/0003670, दिनांक 27/09/2025
ii) शिकायत संदर्भ सं. MOEAF/E/2025/0003541, दिनांक 19/09/2025
iii) शिकायत संदर्भ सं. MOEAF/E/2025/0002605, दिनांक 19/07/2025
iv) शिकायत संदर्भ सं. MOEAF/E/2025/0002604, दिनांक 19/07/2025
V) शिकायत संदर्भ सं. MOEAF/E/2025/0000632, दिनांक 22/02/2025
vi) शिकायत संदर्भ सं. MOEAF/E/2024/0003004, दिनांक 21/11/2024
vii) शिकायत संदर्भ सं. MOEAF/E/2024/0002994, दिनांक 20/11/2024
viii) शिकायत संदर्भ सं. MOEAF/E/2024/0002643, दिनांक 21/10/2024
ix) CPCB पत्र सं PI-14/33/2021-UPC-I-HO-CPCB-HO दिनांक: 07/03/2025, 26/11/2024, 25/10/2024, 25/07/2025 एवं 01/10/2025

महोदय,

यह पत्र श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पीजी पोर्टल के माध्यम से प्राप्त शिकायत के संदर्भ में है, जिसकी पंजीकरण संख्या शिकायत संदर्भ सं. MOEAF/E/2025/0003541, दिनांक 19/09/2025 है। यह शिकायत नोएडा के सेक्टर 74 में सड़क क्षति और धूल प्रदूषण और- वर्धमान कौशिक बनाम भारत संघ (ओए संख्या 21/2014) में एनजीटी मानदंडों का बार-बार उल्लंघन से संबंधित है।

इस संबंध मे यह सूचित किया जाता है कि इससे सम्बंधित शिकायतें श्री अमित गुप्ता, नॉएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पहले भी दर्ज की गई थीं, जिनकी पंजीकरण संख्या MOEAF/E/2025/0000632, दिनांक 22/02/2025, MOEAF/E/2024/0003004, दिनांक 21/11/2024 MOEAF/E/2024/0002994, दिनांक 20/11/2024, MOEAF/E/2024/0002643, दिनांक 21/10/2024, शिकायत संदर्भ सं. MOEAF/E/2025/0002605, दिनांक 19/07/2025, शिकायत संदर्भ सं. MOEAF/E/2025/0002604, दिनांक 19/07/2025, एवं शिकायत संदर्भ सं. MOEAF/E/2025/0003541, दिनांक 19/09/2025 है। इन शिकायतों को पत्र संख्या PI-14/33/2021-UPC-I-HO-CPCB-HO, दिनांक 07/03/2025, 26/11/2024, 25/10/2024 एवं पत्र संख्या PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1), दिनांक 27/07/2025 और 01.10.2025 (प्रति संलग्न) के माध्यम से उचित कार्रवाई हेतु उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, (UPPCB) को अग्रेषित किया गया था, क्योंकि यह विषय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के कार्यक्षेत्र में आता है। इस सम्बन्ध में आवेदक को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा की गई कार्रवाई की रिपोर्ट प्राप्त नहीं हुई हैं ।

इसके संदर्भ में, सीपीसीबी द्वारा जारी निर्माण सामग्री और सीएंडडी अपशिष्टों के प्रबंधन में धूल शमन उपायों एव पर्यावरण प्रबंधन पर दिशानिर्देश वेबलिंक पर उपलब्ध हैं:

- https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTYxXzE1MTE5MzMzNzJfbWVkaWFwaG90bzEyNjcxLnBkZg==
- https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTUyXzE1MTEyNjQwMTVfbWVkaWFwaG90bzQ2OTAucGRm

इसके संदर्भ में अतः आपसे अनुरोध है कि अपने राज्य के क्षेत्राधिकार में सीपीसीबी एव माननीय एनजीटी द्वारा वर्धमान कौशिक बनाम भारत संघ (ओए संख्या 21/2014) मे जारी दिशानिर्देश के अनुपालन को सुनिश्चित करें। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय,
09/10/2025

(दानिश मीना)
वैज्ञानिक-'ग', यू°पी°सी°-I

प्रति :

1. **क्षेत्रीय निदेशालय - लखनऊ**
   पिकअप भवन, विभूति खंड,
   गोमती नगर, लखनऊ - 226010
   : कृपया संबंधित एसपीसीबी से अनुवर्ती कार्रवाही हेतु।

2. **धूल नियंत्रण सेल (Dust Control Cell)**
   नवीन ओखला औद्योगिक विकास प्राधिकरण,
   प्रशासनिक काम्प्लेक्स सेक्टर – 6,
   गौतम बुद्ध नगर , नोएडा, उत्तर प्रदेश- 201301
   : कृपया आवश्यक कार्रवाई हेतु

3. **प्रभागीय प्रमुख जनसंपर्क**
   सीपीसीबी दिल्ली
   : कृपया जानकारी हेतु

4. **क्षेत्रीय अधिकारी, यूपीपीसीबी**
   ए1-प्रथम तल, शॉपिंग कॉम्प्लेक्स,
   सेक्टर - बीआईटीए-2, ग्रेटर नोएडा,
   गौतम बुद्ध नगर
   : कृपया आवश्यक कार्रवाई हेतु

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XIX

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1) दिनांक: 21 अक्टूबर, 2025

सेवा में,

मा. मुख्य कार्यकारी अधिकारी
नवीन ओखला औद्योगिक विकास प्राधिकरण,
प्रशासनिक काम्प्लेक्स सेक्टर – 6,
गौतम बुद्ध नगर , नोएडा, उत्तर प्रदेश- 201301

विषय: श्री अमित गुप्ता की नोएडा के सेक्टर 116-77 और 117-74 में सड़क क्षति और धूल प्रदूषण से संबंधित शिकायत - वर्धमान कौशिक बनाम भारत संघ (ओए संख्या 21/2014) में एनजीटी मानदंडों का बार-बार उल्लंघन के संबंध में शिकायत|

संदर्भ सं.: शिकायत संदर्भ सं. MOEAF/E/2025/0003878, दिनांक 11/10/2025

महोदय,

यह पत्र श्री अमित गुप्ता, नोएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पीजी पोर्टल के माध्यम से प्राप्त शिकायत के संदर्भ में है, जिसकी पंजीकरण संख्या शिकायत संदर्भ सं. MOEAF/E/2025/0003878, दिनांक 11/10/2025 है (**प्रति संलग्न**)। यह शिकायत नोएडा के सेक्टर 116-77 और 117-74 में सड़क क्षति और धूल प्रदूषण और- वर्धमान कौशिक बनाम भारत संघ (ओए संख्या 21/2014) में एनजीटी मानदंडों के उल्लंघन से संबंधित है।

इसके संदर्भ में, यह सूचित किया जाता है कि सीपीसीबी द्वारा जारी निर्माण सामग्री और सीएंडडी अपशिष्टों के प्रबंधन में धूल शमन उपायों एव पर्यावरण प्रबंधन पर दिशानिर्देश निम्न वेबलिंक पर उपलब्ध हैं:

- https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTYxXzE1MTE5MzMzNzJfbWVkaWFwaG90bzEyNjcxLnBkZg==
- https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTUyXzE1MTEyNjQwMTVfbWVkaWFwaG90bzQ2OTAucGRm

उक्त के दृष्टिगत कृपया नोएडा प्राधिकरण, भूमि स्वामी एजेंसी के साथ समन्वय कर उक्त दिशानिर्देशों का पालन सुनिश्चित करे ताकि सड़क के किनारे पड़ी मिट्टी और मलबे के कारण धूल के खुले स्रोतों से होने वाले उत्सर्जन से आस-पास के निवासियों पर कोई प्रतिकूल प्रभाव न पड़े।

अतः आपसे अनुरोध है कि सीपीसीबी दिशानिर्देशों एव माननीय एनजीटी द्वारा वर्धमान कौशिक बनाम भारत संघ (ओए संख्या 21/2014) मे जारी दिशानिर्देश के अनुपालन को सुनिश्चित करें । तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय,

21-10-2025

(सी.के.दीक्षित)
वैज्ञानिक -'घ', यू.पी.सी. -I

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली – 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.
दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

प्रति :

1. **क्षेत्रीय निदेशक**
   क्षेत्रीय निदेशालय – लखनऊ
   केंद्रीय प्रदूषण नियंत्रण बोर्ड,
   पिकअप भवन, विभूति खंड,गोमती नगर,
   लखनऊ - 226010
   : कृपया संबंधित एसपीसीबी से अनुवर्ती कार्रवाही हेतु।

2. **मा. सदस्य सचिव महोदय,**
   उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
   बिल्डिंग नं. टीसी-12वी विभूति खंड,
   गोमती नगर लखनऊ- 226 010
   : कृपया दिशानिर्देशों का पालन सुनिश्चित करने के लिए नोएडा प्राधिकरण के साथ अनुवर्ती कार्रवाई हेतु ।

3. **प्रभागीय प्रमुख जनसंपर्क**
   सीपीसीबी दिल्ली
   : कृपया जानकारी हेतु ।

4. **श्री अमित गुप्ता,**
   नोएडा गौतम बुद्ध नगर,
   उत्तर प्रदेश
   Email- amit.gupta9826@gmail.com
   : कृपया जानकारी हेतु ।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XX

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO-(Part-1) दिनांक: 30 अक्टूबर, 2025

सेवा में,

मा. मुख्य कार्यकारी अधिकारी
नवीन ओखला औद्योगिक विकास प्राधिकरण,
प्रशासनिक काम्प्लेक्स सेक्टर – 6,
गौतम बुद्ध नगर , नोएडा, उत्तर प्रदेश- 201301

विषय: श्री अमित गुप्ता की सेक्टर-50, नोएडा में धूल और निर्माण अपशिष्ट से होने वाले प्रदूषण पर नोएडा प्राधिकरण एवं यूपीपीसीबी की निष्क्रियता के संबंध में शिकायत|

संदर्भ सं.: शिकायत संदर्भ सं. MOEAF/E/2025/0003954, दिनांक 16/10/2025

महोदय,

यह पत्र श्री अमित गुप्ता, नोएडा गौतम बुद्ध नगर, उत्तर प्रदेश द्वारा पीजी पोर्टल के माध्यम से प्राप्त शिकायत के संदर्भ में है, जिसकी पंजीकरण संख्या शिकायत संदर्भ सं. MOEAF/E/2025/0003954, दिनांक 16/10/2025 है (**प्रति संलग्न**)। यह शिकायत सेक्टर-50, नोएडा में धूल और निर्माण अपशिष्ट से होने वाले प्रदूषण से संबंधित है।

इसके संदर्भ में, यह सूचित किया जाता है कि सीपीसीबी द्वारा जारी निर्माण सामग्री और सीएंडडी अपशिष्टों के प्रबंधन में धूल शमन उपायों एव पर्यावरण प्रबंधन पर दिशानिर्देश निम्न वेबलिंक पर उपलब्ध हैं:

- https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTYxXzE1MTE5MzMzNzJfbWVkaWFwaG90bzEyNjcxLnBkZg==
- https://cpcb.nic.in/openpdffile.phpid=UmVwb3J0RmlsZXMvNTUyXzE1MTEyNjQwMTVfbWVkaWFwaG90bzQ2OTAucGRm

उक्त के दृष्टिगत कृपया नोएडा प्राधिकरण, भूमि स्वामी एजेंसी के साथ समन्वय कर उक्त दिशानिर्देशों का पालन सुनिश्चित करे ताकि सड़क के किनारे पड़ी मिट्टी और मलबे के कारण धूल के खुले स्रोतों से होने वाले उत्सर्जन से आस-पास के निवासियों पर कोई प्रतिकूल प्रभाव न पड़े।

अतः इसके संदर्भ में आपसे अनुरोध है कि अपने राज्य के क्षेत्राधिकार में सीपीसीबी द्वारा जारी दिशानिर्देश के अनुपालन को सुनिश्चित करें। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय,

30-10-2025

(सी.के.दीक्षित)
वैज्ञानिक -'घ', यू.पी.सी. -I

प्रति :

1. **क्षेत्रीय निदेशक**
   क्षेत्रीय निदेशालय – लखनऊ
   केंद्रीय प्रदूषण नियंत्रण बोर्ड,
   पिकअप भवन, विभूति खंड,गोमती नगर,
   लखनऊ - 226010
   : कृपया संबंधित एसपीसीबी से अनुवर्ती कार्रवाही हेतु।

2. **मा. सदस्य सचिव महोदय,**
   उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
   बिल्डिंग नं. टीसी-12वी विभूति खंड,
   गोमती नगर लखनऊ- 226 010
   : कृपया दिशानिर्देशों का पालन सुनिश्चित करने के लिए नोएडा प्राधिकरण के साथ अनुवर्ती कार्रवाई हेतु ।

3. **प्रभागीय प्रमुख जनसंपर्क**
   सीपीसीबी दिल्ली
   : कृपया जानकारी हेतु ।

4. **श्री अमित गुप्ता,**
   नोएडा गौतम बुद्ध नगर,
   उत्तर प्रदेश
   Email- amit.gupta9826@gmail.com
   : कृपया जानकारी हेतु ।

Details of appeal number : MOEAF/E/A/25/0000328

Date of appeal	03/11/2025
Complainant Name	Amit Gupta
Feedback Rating	*Poor* CPCB completed its duty by just writing one letter but no change at ground as neither noida authority nor uppcb listen. The situation remains the same and no ground visit by cpcb they do only guided tour no actual ground visit.
Appeal Text	CPCB completed its duty by just writing one letter but no change at ground as neither noida authority nor uppcb listen. The situation remains the same and no ground visit by cpcb they do only guided tour no actual ground visit.
Grievance Registration Number	MOEAF/E/2025/0003954
Grievance Text	Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution Address : Sector 50 opposite Medanta Hospital outside Meghdutam appartment ---------- Subject: Inaction by Noida Authority and UPPCB on dust pollution and construction waste violations at Sector 50, Noida To The Chairman CPCB CC DM GBN, Chairman CAQM,MS UPPCB, Respected Sir, Pics shared via email dated 16 Oct 2025. This is to bring to your kind attention the continued violation of NGT and CPCB dust control norms in Sector 50, Noida, despite several written and verbal complaints. *The enclosed geotagged photograph dated 15 October 2025 (12:09 pm) clearly shows uncovered construction debris and soil heaps lying on a public road opposite Medanta Hospital sec 50* *No barricading or proper covering has been done, and dust is spreading into, hospital the

	nearby residential and school zones.The work is done by Noida Authority WC3 for Drain work,plus some cable vendor has damaged the road too. Related pics and today's (16 oct 2025) news attached for your reference. Despite multiple complaints to the *Noida Authority and the Uttar Pradesh Pollution Control Board (UPPCB), no concrete action has been taken so far. The situation reflects complete neglect by the implementing agencies. Noida continues to be among the most polluted cities of India, with the Sector 116 air monitoring station showing AQI around 320 (Very Poor category) on the same day, indicating severe ambient air quality deterioration.* It is requested that CPCB kindly: 1. Direct UPPCB and Noida Authority to take immediate on-ground enforcement action as per NGT and CPCB guidelines for dust control. 2. Conduct an inspection of the area and impose penalties on the responsible contractors/ authority divisions for non-compliance. 3. Issue clear directions for strict monitoring and timely redressal of citizen complaints in high-pollution areas like Noida. The current inaction not only violates environmental regulations but also endangers public health and undermines the National Clean Air Programme (NCAP) objectives.
Final Action	*CASE DISPOSED OF* On 30/10/2025 by Shri Sharandeep Singh (Scientist E) (CPCB Div.)
Final Reply	Reply is attached.
Reply Document	PDF

Action History (Appeal Number : MOEAF/E/A/25/0000328 Received on 03/11/2025)

Sn	Action Taken	Date Of Action	From	To	Remarks	Action Taken by	#
1	FORWARD TO SUB-APPELLATE AUTHORITY	03/11/2025	Ministry of Environment, Forest and Climate Change (MOEAF)	CPCB Div. (CPCBF)	Kindly take necessary action please.	Shri Satyajit Mishra (Joint Secretary)	

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Annexure - R4 - XXII

सं.- PI-14/33/2021-UPC-I-HO-CPCB-HO-Part(2)

दिनांक: 17 नवंबर, 2025

सेवा में,

मा. मुख्य कार्यकारी अधिकारी
नवीन ओखला औद्योगिक विकास प्राधिकरण,
प्रशासनिक काम्प्लेक्स सेक्टर – 6,
गौतम बुद्ध नगर , नोएडा, उत्तर प्रदेश- 201301

विषय: श्री अमित गुप्ता की सेक्टर-50, नोएडा में धूल और निर्माण अपशिष्ट से होने वाले प्रदूषण पर नोएडा प्राधिकरण एवं यूपीपीसीबी की निष्क्रियता के संबंध में शिकायत|

संदर्भ सं.: (1) शिकायत संदर्भ सं. MOEAF/E/2025/0003954, दिनांक 16/10/2025
(2) अपील पं. सं. MOEAF/E/A/25/0000328; दिनांक: 03/11/2025

महोदय,

श्री अमित गुप्ता की शिकायत पं. सं. : MOEAF/E/2025/0003954, दिनांक 16/10/2025 को समसंख्यक पत्र (30 अक्टूबर, 2025) के माध्यम से अग्रेषित किया गया था (**प्रति- संलग्न**)। अपील (अपील पं. सं . MOEAF/E/A/25/0000328; दिनांक: 03/11/2025 (प्रति संलग्न)) के माध्यम से आवेदक से प्राप्त सूचना के अनुसार उक्त शिकायत पर कोई कार्रवाई नहीं की गई है।

इसके संदर्भ में, आपसे पुनः अनुरोध है कि कृपया आवेदक की शिकायत का शीघ्र निवारण सुनिश्चित करें तथा निम्नलिखित की शिकायत पर कार्यवाही सुनिश्चित करें, और सीपीसीबी एवं सीएक्यूएम द्वारा जारी दिशानिर्देश के अनुपालन को सुनिश्चित करें।

1. सीपीसीबी द्वारा जारी निर्माण सामग्री और सीएंडडी अपशिष्टों के प्रबंधन में धूल शमन उपायों एव पर्यावरण प्रबंधन पर दिशानिर्देश निम्न वेबलिंक पर उपलब्ध हैं:

https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvNTUyXzE1MTEyNjQwMTVfbWVkaWFwaG90bzQ2OTAucGRm

2. सीएक्यूएम द्वारा जारी दिशानिर्देश (direction 24, dated 11.06.2021) निम्न वेबलिंक पर उपलब्ध हैं:

https://caqm.nic.in/WriteReadData/LINKS/2493fa766c-5c7f-42d5-9d17-ec6facb7fe63.pdf

उक्त के दृष्टिगत कृपया नोएडा प्राधिकरण, भूमि स्वामी एजेंसी के साथ समन्वय कर उक्त दिशानिर्देशों का पालन सुनिश्चित करे ताकि सड़क के किनारे पड़ी मिट्टी और मलबे के कारण धूल के खुले स्रोतों से होने वाले उत्सर्जन से आस-पास के निवासियों पर कोई प्रतिकूल प्रभाव न पड़े।

अतः इसके संदर्भ में आपसे अनुरोध है कि अपने राज्य के क्षेत्राधिकार में सीपीसीबी द्वारा जारी दिशानिर्देश के अनुपालन को सुनिश्चित करें। तदनुसार की गई कार्रवाई की जानकारी शिकायतकर्ता को उपलब्ध कराने हेतु अनुरोध किया जाता है।

संलग्नक-यथोपरि

भवदीय

(दानिश मीना)
वैज्ञानिक-'ग', यू°पी°सी°-I

प्रति :

1. **क्षेत्रीय निदेशक**
   क्षेत्रीय निदेशालय – लखनऊ
   केंद्रीय प्रदूषण नियंत्रण बोर्ड,
   पिकअप भवन, विभूति खंड,गोमती नगर,
   लखनऊ - 226010
   : कृपया संबंधित एसपीसीबी से अनुवर्ती कार्रवाही हेतु।

2. **मा. सदस्य सचिव महोदय,**
   उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
   बिल्डिंग नं. टीसी-12वी विभूति खंड,
   गोमती नगर लखनऊ- 226 010
   : कृपया दिशानिर्देशों का पालन सुनिश्चित करने के लिए नोएडा प्राधिकरण के साथ अनुवर्ती कार्रवाई हेतु ।

3. **मा. सदस्य सचिव महोदय,**
   राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग (CAQM)
   17वीं मंजिल, जवाहर व्यापार भवन,
   (एसटीसी बिल्डिंग), टॉल्स्टॉय मार्ग,
   नई दिल्ली - 110001
   : अनुरोध है कि प्रश्नगत स्थल का निरीक्षण करने के लिए उड़नदस्ते से अधिकारी को प्रतिनियुक्त किया जाए।

4. **प्रभागीय प्रमुख जनसंपर्क**
   सीपीसीबी दिल्ली
   : कृपया जानकारी हेतु ।

5. **श्री अमित गुप्ता,**
   नोएडा गौतम बुद्ध नगर,
   उत्तर प्रदेश
   Email- amit.gupta9826@gmail.com
   : कृपया जानकारी हेतु ।

17/11/2025

(दानिश मीना)

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	CPCBD/R/E/25/01239	**Date of Receipt (प्राप्ति की तारीख) :**	26/10/2025
Type of Receipt (रसीद का प्रकार) :	Online Receipt	**Language of Request (अनुरोध की भाषा) :**	English
Name (नाम) :	AMIT Gupta	**Gender (लिंग) :**	Male
Address (पता) :	Noida, Noida, Noida, Pin:201301		
State (राज्य) :	Details not provided	**Country (देश) :**	India
Phone Number (फोन नंबर) :	+91-9999942930	**Mobile Number (मोबाईल नंबर) :**	+91-9999942930
Email-ID (ईमेल-आईडी) :	amit.gupta9826@gmail.com		
Status (स्थिति)(Rural/Urban) :	Urban	**Education Status :**	Above Graduate
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	**Citizenship Status (नागरिकता)**	Indian
Amount Paid (राशि का भुगतान) :	10) (original recipient)	**Mode of Payment (भुगतान का प्रकार)**	Payment Gateway
Does it concern the life or Liberty of a Person? (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) :	No(Normal)	**Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :**	Sharandeep Singh - UPC-I
Information Sought (जानकारी मांगी):	Related to cpcb please reply by email or upload at the portal 1 Please confirm what action has been taken on the email sent to Chairman AND MS CPCB BY AMIT GUPTA On 19th SEP 2025 WITH Subject Non compliance and inaction on CPCB letter PL 14 33 2021 UPC DATED 25 JULY 2025 BY MS UPPCB AND RO UPPCB NOIDA. 2 Name of the officer handling above issue 3 Please confirm what action has been taken 4 If any further letter or notice sent to UPPCB OR NOIDA Authority 5 if yes please share the copy 6 If any response received please share the copy 7 If no action was taken please confirm the reason .		

Print Save Close

389

ACTION HISTORY OF RTI REQUEST No.CPCBD/R/E/25/01239

Applicant Name	AMIT Gupta
Text of Application	Related to cpcb please reply by email or upload at the portal 1 Please confirm what action has been taken on the email sent to Chairman AND MS CPCB BY AMIT GUPTA On 19th SEP 2025 WITH Subject Non compliance and inaction on CPCB letter PL 14 33 2021 UPC DATED 25 JULY 2025 BY MS UPPCB AND RO UPPCB NOIDA. 2 Name of the officer handling above issue 3 Please confirm what action has been taken 4 If any further letter or notice sent to UPPCB OR NOIDA Authority 5 if yes please share the copy 6 If any response received please share the copy 7 If no action was taken please confirm the reason .

Reply of Application

SN.	Action Taken	Date of Action	Action Taken By	Remarks
1	RTI REQUEST RECEIVED	26/10/2025	Nodal Officer	
2	REQUEST FORWARDED TO CPIO	29/10/2025	Nodal Officer	Forwarded to CPIO(s) : (1) P. Jagan - IT
3	REQUEST TRANSFERRED TO OTHER CPIO	17/11/2025	P. Jagan - IT-(CPIO)	Transferred to CPIO(s) : (1) Sharandeep Singh - UPC-I

Print

CPCB
LiFE Lifestyle for Environment
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post

No. PI-11/51/2021-UPC-I-HO-CPCB-HO/597

November 24, 2025

To,

Shri AMIT Gupta
Noida, Uttar Pradesh- 201301

Sub: Information under RTI Act, 2005.

Sir,

With reference to your RTI application vide reg. no. CPCBD/R/E/25/01239; dated 26/10/2025, the information available with this CPIO is given below:

Query	Response
1. Please confirm what action has been taken on the email sent to Chairman and MS CPCB By Amit Gupta On 19th SEP 2025 with Subject Noncompliance and inaction on CPCB letter PL 14 33 2021 UPC Dated 25 July 2025 By Ms UPPCB And Ro UPPCB Noida.	CPCB has referred the matter to Uttar Pradesh Pollution Control Board (UPPCB) vide emailed dated 20.11.2025 for taking necessary action.
2. Name of the officer handling above issue	The matter comes under the jurisdiction of the Regional Officer, Noida, Uttar Pradesh Pollution Control Board
3. Please confirm what action has been taken	CPCB has referred the matter to UPSPCB vide emailed dated 20.11.2025 for taking necessary action. Copy attached as Annexure 1
4. If any further letter or notice sent to UPPCB or NOIDA Authority	
5. if yes please share the copy	
6. If any response received please share the copy	A response is awaited
7. If no action was taken please confirm the reason.	CPCB has referred the matter to UPSPCB vide emailed dated 20.11.2025 for taking necessary action. .

First Appellate Authority under RTI Act, 2005 is Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.

Encl.: As above

Yours faithfully,

Sharandeep 24.11.2025

(Sharandeep Singh)
CPIO & Divisional Head UPC-I

940/UPC/13/ 24/11/2025

प्रदूषण नियंत्रण बोर्ड
दिनांक 26-11-25

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.
दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

No. CM-13011/151/2025-LAW-HO-CPCB-HO/7827 21.11.2025

To,

The Member Secretary,
Uttar Pradesh Pollution Control Board,
Building No. TC-12V Vibhuti Khand,
Gomati Nagar Lucknow-226 010

Sub: Hon'ble NGT O.A. No. 509 of 2025 Amit Gupta versus NOIDA Authority & Ors.- regarding

Ref.: Hon'ble NGT order dated 10.10.2025

This is in reference to the above-mentioned order of the Hon'ble National Green Tribunal dated 10.10.2025. The issues raised in the Original Application pertain to dust pollution and construction-waste violations observed in Sectors 74, 75, 76, 77, 78, 79, 115, 116, and 117, resulting from road and footpath cutting, and open dumping of construction materials on roads, footpaths, and adjoining areas.

In this context, Shri Amit Gupta had earlier raised several public grievances, details of which are as follows:

1. MOEAF/E/2024/0002181 dated 31.08.2024
2. MOEAF/E/2024/0002643 dated 21.10.2024
3. MOEAF/E/2024/0002994 dated 20.11.2024
4. MOEAF/E/2024/0003004 dated 21.11.2024
5. MOEAF/E/2025/0000632 dated 22.02.2025
6. MOEAF/E/2025/0002605 dated 19.07.2025
7. MOEAF/E/2025/0003541 dated 19.09.2025
8. MOEAF/E/2025/0003670 dated 27.09.2025
9. MOEAF/E/2025/0003878 dated 11.10.2025
10. MOEAF/E/2025/0003954 dated 16.10.2025
11. MOEAF/E/A/25/0000328 dated 03.11.2025

These public grievances have already been forwarded by this office vide letters No. PI-14/33/2021-UPC-I-HO-CPCB-HO dated 10.09.2024, 25.10.2024, 26.11.2024, 10.12.2024, 07.03.2025, and PI-14/33/2021-UPC-I-HO-CPCB-HO (Part-1) dated 25.07.2025, 01.10.2025, 09.10.2025, 21.10.2025, 30.10.2025, and PI-14/33/2021-UPC-I-HO-CPCB-HO (Part-2) dated 17.11.2025, to the Uttar Pradesh Pollution Control Board for necessary action. However, as per the applicant, no action has been taken so far.

In view of the above, you are requested to kindly furnish the Action Taken Report (ATR) to the applicant, with a copy to this office, at the earliest.

Encl.: As above

Yours faithfully,

Sharandeep Singh
Divisional Head – UPC-I

9881/UPC-I/HO
21/11/2025

केंद्रीय प्रदूषण नियंत्रण बोर्ड O/C
दिनांक 25-11-25

पर्यावरण भवन, पूर्वी अर्जुन नगर, दिल्ली - 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.
दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

Copy to:

Regional Officer, Noida,
Uttar Pradesh Pollution Control Board (UPPCB)
E-12/1, Sector 1, Noida,
Gautam Buddha Nagar

: For information and necessary action please.

Sharandeep Singh